

Schools in the Pondicherry Union Territory; passed by the Assembly to the Centre; and if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) and (b) The information is being collected and will be laid on the Table of the Sabha as soon as possible.

**Enforcement of Children's Acts to Deal with Juvenile offences**

2863. SHRI ABDUL REHMAN SHEIKH:

SHRI SATYA PAL MALIK:

Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the number of State Governments which have enacted Childrens' Act;

(b) whether Government have made any assessment on the enforcement of Childrens' Act by the State Governments in providing the infrastructure to deal with juvenile offences; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL): (a) All States except Nagaland have enacted Children Acts. The Government of India has been periodically making a broad assessment of the implementation of the Acts by the State Governments.

(b) and (c) The States of Gujarat, Himachal Pradesh, Karnataka, Kerala, Maharashtra and Punjab are reported to have created necessary infrastructure of Juvenile Courts/Child Welfare Board and institutional services for all the districts in their jurisdiction. Other States have either not extended the Children Acts to cover all districts or are yet to create sufficient infrastructure. As the implementation of the Children Acts is the responsibility

of the State Governments, they are being pursued to ensure effective implementation of the Acts and to provide adequate infrastructure.

**Construction of National Highway from Trivandrum to Madura via Kottayam and Muvatupuzha**

2864. SHRI M. M. JACOB: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have received a proposal from the Kerala Government for the construction of National Highway from Trivandrum to Madura via Kottayam and Muvatupuzha; and

(b) if so, what are the details thereof and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z. R. ANSARI): (a) and (b) Yes, Sir. However owing to financial constraints, Central Govt. are unable to declare any new road as a National Highway in any State at present, and this applies to roads in question also. Meanwhile, however, works of a total cost of Rs. 2.50 crores have been approved under the Central Aid Programme of State roads of inter-State or economic importance as part of the 6th (1980—85) Plan, for improving certain Selected sections of some roads which *inter-alia* include sections of (i) M.C. Road; and (ii) Cochin-Madurai road which cover a part of the road in question. Against these works, the Central loan is Rs. 1.75 crores and the balance cost has to be met by the State Govt. from their own resources. The State Govt. have been informed accordingly, and further action relating to submission of detailed Plans/estimates etc. now lies with them.

**M.P.'s complaints against Chairman, Dairy Board**

2865 SHRI RAMESHWAR SINGH: Will the Minister of AGRICULTURE be pleased to state: